BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 6 OF 2022

IN THE MATTER OF:
PRABHAKAR RAI & ORS. **....APPLICANT**

VERSUS

UNION OF INDIA & ORS. **....RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Reply on behalf of Respondent, U.P. Pollution Control Board	1 – 5
2.	**Annexure – 1** The report dated 15.04.2021 of public hearing.	6 – 11
3.	**Annexure – 2** True copy of NOC certificate to establish the facility.	12 – 15
4.	Proof of Service	16

NEW DELHI
DATE: 11.08.2022

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for Uttar Pradesh Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

1

BEFORE THE NATIONAL GREEN TRIBUNAL,
NEW DELHI

APPEAL NO. 6 OF 2022

IN THE MATTER OF:
PRABHAKAR RAI & ORS. .....**APPLICANTS**

VERSUS

UNION OF INDIA & ORS. .....**RESPONDENTS**

REPLY ON BEHALF OF RESPONDENT, U.P. POLLUTION CONTROL BOARD, RESPONDENT NO. 4

I, Pankaj Yadav, S/o. Shri Lal Mani Yadav, aged about 42 years, Regional Officer, U.P. Pollution Control Board, Gorakhpur, U.P. at present at New Delhi, do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.

NOTARY
Zaki Ahmad Khan
Supreme Court of India
Regd. No. 2277

2. That I have read the abovenoted Appeal and have understood the same fully.

3. That at the outset of this affidavit, I deny each and every averment of facts made in the said Appeal save and except those which are admitted by me hereinafter specifically.

4. That the Project Proponent on 20.09.2020 has applied for consent to establish a Common Bio Medical Waste Treatment Facility at Khasra No. 1006, Village Pahadpur, Post Gotha, Rasoolpur, Tehsil and District Deoria, however, the said application was rejected due to the following reasons:

> "the project is covered under the provisions of the notification no. S.O. 1533 dated 14.09.2006 issued by MINISTRY OF ENVIRONMENT AND FORESTS, New

Delhi and the Environment Clearance has not been issued to the project by the competent authority.

The Consent to Establish (C.T.E.) Application under Section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and Section 21/22 of the Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts."

5. That thereafter the Project Proponent has applied for Environment Clearance and as per the procedure the replying Respondent issued a public notice dated 14.03.2021 which was got published in Dainik Jagran and Amar Ujala, Gorakhpur Edition on 25.03.2021. It was mentioned in the Public Notice that public hearing will be conducted in the premises of the Project Proponent by the Committee in the chairmanship of District Magistrate, Deoria on 15.04.2021.

Accordingly Public Hearing was conducted, however, no objection has been raised regarding establishment of the facility. The report dated 15.04.2021 of public hearing is being enclosed herewith and marked as **Annexure-1** to this reply.

NOTARY
Zaki Ahmad Khan
Supreme Court
of India
Regd. No 2277
Exp. Date. 22/10

6. That thereafter the Project Proponent submitted the Environment Impact Assessment Report and SEIAA, Respondent No. 2 herein granted Environment Clearance on 03.12.2021.

7. That thereafter the Project Proponent has again applied for consent to establish which was granted on 05.01.2022. True copy of NOC certificate to establish the facility is being enclosed herewith and marked as **Annexure-2** to this reply.

It is submitted that the location criteria as prescribed in 2016 guidelines issued by CPCB are as follows:

> "6) Location criteria
> (b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive area and should have a buffer distance of preferably 500 m so that it shall have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB."

NOTARY
Zaki Ahmad Khan
Supreme Court
of India
Regd. No.2277

Thus while granting consent to establish several conditions were imposed for compliance of Environmental Laws as well as CPCB guidelines 2016. It is further submitted that Consent to Establish has been granted in respect of the land having the same coordinates as mentioned in the Environment Clearance.

8. That the project proponent has only construction a boundary wall and as per order of this Hon'ble Tribunal further construction has been stopped.

PARAWISE REPLY:

1. That the contents of Para 1 do not relate to the replying Respondent, hence need no comments.

2. That the contents of Para 2 need no reply.

3. That the contents of Para 3 do not pertain to replying Respondent, however, it is submitted that Primary Health Centre/ANM Centre are situated at a distance of 166 meters and is in dilapidated condition. The distance of residence of Appellant No. 1 is about 184 meters and the village abadi starts from that place. The other villages on the south direction are beyond 1 kilometer. The playground, primary school, higher secondary school and temple are beyond one kilometer from the proposed site. Besides this, as per guidelines of U.P. Pollution Control Board the Project Proponent has to develop a green belt in 1/3rd area alongwith its boundary wall.

NOTARY
Zaki Ahmad Khan
Supreme Court
of India
Regd No.2277

4-5. That the contents of Paras 4 and 5 do not pertain to replying Respondent.

6. That in reply to the contents of Para 6 it is submitted that U.P. Pollution Control Board has granted consent to establish with various conditions including the compliance of guidelines of CPCB by the Project Proponent and the said consent to establish was granted in respect of land having the same coordinate for which Environment Clearance has been granted.

7. That the contents of Para 7 need no reply.

8. That the contents of Para 8 are matter of record, hence need no reply.

9. That the contents of Para 9 do not pertain to the replying Respondent.

10. That the contents of Para 10 need no reply.

11. That the grounds of challenge are argumentative in nature and the same will be replied at the time of hearing.

REPLY TO LIMITATION

That the contents of limitation clause need no reply on behalf of replying Respondent.

PRAYER

That the prayer made in the Appeal is wrong, hence denied. The Appellants are not entitled for any relief.

That the above facts are being placed for kind consideration of this Hon'ble Tribunal.

NOTARY
Zaki Ahmad Khan
Supreme Court of India

DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 10th DAY OF AUGUST, 2022 AT NEW DELHI.

IDENTIFIED BY
Advocate / Regd. Clerk

DEPONENT

ATTESTED 16/08/2022
NOTARY DELHI

Annexure-1

6

ociology/Social Science, Economics, Fine Arts and Music department.
The details w.r.t various post(s), eligibility criteria, online and general instuctions are available on http://dsmru.up.nic.in. Online application portal shall remain open from 17.03.2021 to 16.04.2021. The last date for submission of the hard copy of the application form alongwith necessary enclosures is 22.04.2021 upto 05:00 p.m. addressed to The Registrar, Dr. Shakuntala Misra National Rehabilitation University, Mohaan Road, Lucknow-226017 by Speed/ Registered Post only.

R-2609

Registrar

उ.प्र. प्रदूषण नियंत्रण बोर्ड

पर्यावरण भवन, टी.सी.-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.9.2006 (यथासंशोधित) के अंतर्गत लोक सुनवाई हेतु आम सूचना

सर्व साधारण को सूचित किया जाता है कि मेसर्स जे.के.एन. पूर्वांचल, सी.बी.डब्लू.टी.एफ. वर्क्स, ग्राम-पहाड़पुर, पोस्ट-गोठा, रसूलपुर, तहसील-देवरिया, जनपद-देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी.बी.डब्लू.टी.एफ.) यूनिट की स्थापना हेतु पर्यावरणीय क्लीयरेन्स हेतु आवेदन किया गया है। राज्य बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं. एस.ओ. 1533 दिनांक 14.9.2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उक्त निर्माण हेतु पर्यावरणीय स्वीकृति (Environmental Clearance) जारी करने से पूर्व लोक-सुनवाई की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत 30 दिवस का नोटिस दिया जाना आवश्यक है। लोक सुनवाई पैनल की संरचना पर्यावरणीय अधिसूचना संख्या एस.ओ. 1533 दिनांक 14.9.2006 (यथासंशोधित) के प्राविधानों के अनुसार होगी। परियोजना से सम्बन्धि संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

1. जिलाधिकारी, देवरिया।
2. उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, देवरिया।
3. उ.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, टी.सी.-12वी, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, महादेव झारखण्डी आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर।
5. अपर मुख्य अधिकारी, जिला पंचायत, देवरिया।

अतः सर्व साधारण को इस जन-सूचना के माध्यम से सूचित किया जाता है कि उक्त परियोजना की पर्यावरणीय स्वीकृति सम्बन्धित प्रकरण की लोक सुनवाई के लिए जिलाधिकारी, देवरिया की अध्यक्षता में दिनांक 15.04.2021 को पूर्वाह्न 11:00 बजे तक उद्योग परिसर पर लोक सुनवाई नियत की गयी है। कोई भी व्यक्ति लोक सुनवाई में उपस्थित होकर पर्यावरणीय विषयक कोई आपत्ति/सुझाव प्रस्तुत कर सकता है। इसके अलावा इस सम्बन्ध में यदि कोई आपत्ति, सुझाव टीका-टिप्पणी आदि है, तो लिखित रूप से भी उपरोक्त कार्यालयों में किसी भी कार्य दिवस में प्रकाशन तिथि से 30 दिन के अन्दर तक आपत्ति दाखिल कर सकता है।

पत्रांक-एन.ओ.सी/176/2021, दिनांक-14.03.2021

क्षेत्रीय अधिकारी

TRUE COPY

मेसर्स [illegible] पुर्वांचल, सी0बी0डब्ल्यू0टी0एफ0 [illegible] ग्राम [illegible] तहसील [illegible] जनपद– देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (सी0बी0डब्ल्यू0टी0एफ0) यूनिट की स्थापना हेतु आयोजित लोक सुनवाई दिनांक 15.04.2021 के दौरान उपस्थित प्रतिनिधियों का विवरण।

क्र0सं0	नाम व पता	मोबाईल नं0	हस्ताक्षर
1	ADM(F/R) [illegible]		
2	Pankaj Yadav, R.O., UPPCB	9454417614	[illegible]
3	[illegible] UPPCB GKP	7839871801	[illegible]
4	K.K. Shrivastava P.P.C.B. GKP	[illegible]	[illegible]
5	[illegible]	7831891975	[illegible]
6	मनोज [illegible]	[illegible]	[illegible]
7	Dr. R.K. [illegible] UPPCB GKP		मनोज
8	Vivek [illegible] UPPCB GKP	[illegible]	[illegible]
9	[illegible] Kr. Nirmal (SBI)	[illegible]	[illegible]
10	Ravi Anand, SBI [illegible]	[illegible]	[illegible]
11	[illegible] Rai	[illegible]	[illegible]
12	[illegible] Kumar Rai	7992183[illegible]	[illegible]
13	Pramod Singh	[illegible]	Rai
14	S.K. Rai	[illegible]	Pramod Singh
15	BISHVAMBHER RAI	9919497661	Rai
16	Rajesh Rai	8382838878	B
17	Laxman Parsad	889694828[illegible]	[illegible]
18	[illegible] SC	967027814[illegible]	Laxman
19	[illegible]	[illegible]	[illegible]
20	Ajay Kumar	757199754[illegible]	[illegible]
21		9554718090	Ajay Kumar
22	[illegible]		
23	Prateek Rai		
24	Basant Yadav	935218270[illegible]	[illegible]
25	[illegible]	9838214182	[illegible]
26	[illegible]	7800163819	[illegible]
27	[illegible]	9838364836	[illegible]
28	[illegible]	– –	[illegible]
29	[illegible]		[illegible]
30	Dr. Seema [illegible]		
31	Pramod Kumar Vishwakarma	9415[illegible]	J.D. Gorakhpur
32	Ravi Shankar	8896580270	[illegible]
33	Sonu Chaudhary	889684[illegible]	[illegible]
34	[illegible]	9415327472	Sonu Chaudhary
35	[illegible], Silkon Welfare Society	751813[illegible]	[illegible]
36	[illegible]	9415608337	
37	[illegible]		
38			

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं0 एस0 ओ0 1533 दिनांक 14.09.2006 में वर्णित्त प्राविधानों के अंतर्गत कार्यरत उद्योग मेसर्स जे0के0एन0 पूर्वांचल, सी0बी0डब्लू0टी0एफ0 वर्क्स, ग्राम– पहाड़पुर, पोस्ट– गोठा, रसूलपुर, तहसील– देवरिया, जनपद– देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी0बी0डब्लू0टी0एफ0) यूनिट की स्थापना हेतु पर्यावरणीय क्लीयरेन्स हेतु राज्य बोर्ड को प्रस्तुत पर्यावरणीय स्वीकृति सम्बन्धी आवेदन के संदर्भ में दिनांक 15.04.2021 को आयोजित लोक सुनवाई का कार्यवृत्त।

उद्योग मेसर्स जे0के0एन0 पूर्वांचल, सी0बी0डब्लू0टी0एफ0 वर्क्स, ग्राम– पहाड़पुर, पोस्ट– गोठा, रसूलपुर, तहसील– देवरिया, जनपद– देवरिया द्वारा पर्यावरणीय स्वीकृति हेतु राज्य बोर्ड को प्रस्तुत आवेदन के संदर्भ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं0 एस0 ओ0 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत लोक सुनवाई दिनांक 15.04.2021 को प्रस्तावित इकाई परिसर के अन्दर करायी गयी। संदर्भित इकाई द्वारा कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी0बी0डब्लू0टी0एफ0) यूनिट की स्थापना हेतु राज्य बोर्ड में प्रस्ताव प्रेषित किया गया है। उक्त प्रस्ताव के परिप्रेक्ष्य में सक्षम अधिकारी द्वारा जिलाधिकारी, देवरिया को पत्र सं0 एच 59483/सी0–06/एन0ओ0सी0/529/लोक सुनवाई/गोरखपुर/2021, दिनांक 01.03.2021 के माध्यम से लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल के सम्बन्ध में अपनी सहमति देने हेतु अनुरोध किया गया था। जिलाधिकारी, देवरिया द्वारा प्रस्तावित लोक सुनवाई की कार्यवाही दिनांक 15.04.2021 को अपराह्न 11:00 बजे प्रस्तावित उद्योग परिसर के अन्दर आयोजित करने हेतु अपर जिलाधिकारी (वि0/रा0) महोदय को नामित करते हुए, अपनी सहमति प्रदान की गयी थी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं0–1533, दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत प्रस्तावित लोक सुनवाई की सूचना 30 दिन पूर्व दैनिक समाचार पत्रों में प्रकाशित किया जाना प्राविधानित है। उक्त के अनुक्रम में राज्य बोर्ड द्वारा दिनांक 15.03.2021 को गोरखपुर से प्रकाशित हिन्दी दैनिक समाचार पत्र, अमर उजाला एवं दैनिक समाचार पत्र दैनिक जागरण में प्रस्तावित लोक सुनवाई की विज्ञप्ति प्रकाशित करायी गयी थी। लोक सुनवाई की कार्यवाही दिनांक 15.04.2021 को प्रस्तावित इकाई परिसर के अन्दर अपर जिलाधिकारी देवरिया की अध्यक्षता में प्रारम्भ हुई। लोक सुनवाई में उपस्थित नागरिकों की उपस्थिति की पंजिका की छायाप्रति संलग्नक–1 के रूप में संलग्न है।

सर्वप्रथम पंकज यादव, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई के औचित्य पर प्रकाश डाला गया। श्री यादव द्वारा उपस्थित जन समुदाय से आग्रह किया गया कि प्रस्तावित इकाई द्वारा प्रस्तावित सी0बी0डब्लू0टी0एफ0 इकाई सम्बन्धी प्रस्ताव पर उद्योग के परामर्शी द्वारा विस्तृत जानकारी दिये जाने के उपरान्त यदि किसी को आपत्ति अथवा सुझाव देना हो तो अपना नाम पता बता कर आपत्ति अथवा सुझाव नोट कराये। श्री यादव द्वारा तत्पश्चात इकाई के परामर्शी को प्रस्तावित सी0बी0डब्लू0टी0एफ0 इकाई के सम्बन्ध में उपस्थित जन समुदाय को समस्त पहलुओं से विस्तृत रूप से अवगत कराने का अनुरोध किया गया। इकाई के परामर्शी प्रमोद कुमार विश्वकर्मा, प्रकृति कन्सल्टेन्ट सर्विस द्वारा अवगत कराया गया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी टी0ओ0आर0 के आधार पर इकाई द्वारा त्वरित पर्यावरणीय प्रभाव मूल्याकंन रिपोर्ट तैयार कराया गया है। त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट में इकाई के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभावों का आंकलन किया गया है। उक्त आंकलन के अनुसार पर्यावरणीय घटकों जैसे– जल, वायु, ध्वनि, मृदा एवं अन्य पर कोई भी

R.O.   ADM

नकारात्मक प्रभाव पड़ने की सम्भावना नहीं है। इकाई में जल प्रदूषण, वायु प्रदूषण, ध्वनि प्रदूषण के नियंत्रण हेतु यथोचित क्षमता के प्रदूषण नियंत्रण उपस्करों की स्थापना प्रस्तावित है। प्रस्तावित इकाई ग्राम– पहाड़पुर, पोस्ट– गोठा, रसूलपुर, तहसील– देवरिया, जनपद– देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी0बी0डब्लू0टी0एफ0) यूनिट की स्थापना किया जाना प्रस्तावित है। प्रोजेक्ट का विवरण निम्नवत है :–

प्रस्तावित परियोजना की क्षमता		
क्रम संख्या	ब्यौरा	क्षमता
1	कुल Biomedical Waste कलेक्शन	5 टन प्रतिदिन
2	इन्सीनरेटर	250 किलोग्राम प्रति घंटा
3	Autoclave	800 किलोग्राम प्रति बैच
4	Plastic Shreder	150 किलोग्राम प्रति घंटा
5	Effluent Treatment Plant	10 किलोलीटर प्रतिदिन
6	Chemical Disinfection Tank	1500 लीटर
प्रस्तावित परियोजना का विवरण		
1	पनी की आवश्यकता	12 किलोलीटर प्रतिदिन
2	उत्प्रवाह	9 किलोलीटर प्रतिदिन
3	परियोजना के बाहर उत्पवाह की मात्रा	शून्य
4	बिजली की आवश्यकता	32 किलोवाट
5	आपेक्षित श्रमिक/कर्मचारी	38
6	परियोजना की लागत	रू0 380 लाख
7	कुल हरित क्षेत्र	33 प्रतिशत
8	इन्सीनरेटर राख	16 किलोग्राम प्रतिदिन
9	ई0टी0पी0 स्लज	0.13 किलोग्राम प्रतिदिन

लोक सुनवाई के अग्रेतर कार्यवाही में इकाई प्रतिनिधि श्री जर्नादन राय द्वारा निम्न बिन्दुओं पर प्रकाश डाला गया :–

वायु प्रदूषण के श्रोत मुख्यता निम्न है–

इंसीनरेशन की प्रक्रिया के दौरान वायु प्रदूषण हो सकता है। प्रमुख वायु प्रदूषण घटकों व मुख्यता पार्टीकुलेट मैटर, सल्फर डाईआक्साईड, नाईट्रस आक्साइड है। उक्त प्रदूषण घटकों को प्रदूषण नियंत्रण बोर्ड की मानकों के अनुरूप रखने हेतु उद्योग द्वारा निम्न प्रस्ताव प्रेषित किया है।

वायु प्रदूषण निराकरण :

1. इंसीनरेशन की Combustion Efficiency 99% होगी जिससे की कम वायु प्रदूषण होगा।
2. ऑनलाईन गैस मॉनिटरिंग सिस्टम लगाया जाएगा किससे की CO और CO2 को मॉनिटर कर सकें।
3. इंसीनरेटर का न्यूनतम तापमान 1200 डिग्री सेल्सियस रखा जाएगा जिसकी वहज से dioxin और furan जैसे प्रदूषण तत्व न बन पाए।
4. वेंचुरी स्क्रबर/ साईक्लोन जैसे उपकरण का इस्तेमाल किया जाएगा जिससे की वायु प्रदूषण को रोका जा सकता है।

R.O.

जल गुणता–
पर्यावरण आधारभूत निगरानी के दौरान आसपास के गांवों में लगभग 8 नमूने परियोजना स्थल, पहाड़पुर, बसंतपुर, धनौती बाजडीहा, भगवानपुर, करौंदी, सोहसा और रसौली से एकत्रित किए गए तथा विश्लेषण कराया गया तथा पाया गया कि जल में पाए जाने वाले मुख्य घटक जैसा की पीएच कठोरता क्लोराइड इत्यादि बोर्ड के मानक के अनुरूप पाए गए हैं सभी स्थानों पर जल पीने योग्य है साथ ही पास के करना नाला की भी गुणवत्ता की भी जांच की गई है जो कि मानकों के अनुरूप पाई गई है।

उत्प्रवाह तथा शुद्धिकरण–
उद्योग के संचालन में लगभग 9 किलोलीटर प्रति दिन उत्प्रवाह जनित होगा जिसको Effluent Treatment Plant 10 किलोलीटर प्रति दिन की क्षमता के माध्यम से निस्तारित किय जायेगा।

ध्वनि गुणवत्ता–
उद्योग के आस–पास परिवेशीय ध्वनि का आंकलन कराया गया है जो पूर्ण रूप से मानको के अनुरूप है। उद्योग द्वारा परिवेशीय वायु तथा ध्वनि के नियंत्रण हेतु ग्रीन बेल्ट के स्थापना हेतु प्रस्ताव दिया गया है।

ठोस अपशिष्ट–
1. उद्योग संचालन के समय निम्नलिखित ठोस जनित होंगे।
2. अपशिष्ट की मात्रा तथा स्रोत।

ठोस अपशिष्ट	क्षमता
इंसीनरेटर राख	16 किलोलीटर प्रतिदिन
ई0टी0पी0 स्लज	0.13 किलोग्राम प्रतिदिन

निराकरण–
1. इंजीनरेटर द्वारा जनित राख को टी0एस0डी0एफ0 में दिया जायेगा।
2. ई0टी0पी0 स्लज को टी0एस0डी0एफ0 में दे दिया जायेगा।

लोक सुनवाई की अग्रेतर कार्यवाही में उपस्थित जन प्रतिनिधियों द्वारा अपना मत रखते हुए सर्वप्रथम श्री विसंभर राय, ग्राम– पहाड़पुर, जनपद– देवरिया द्वारा गांव के लोगों को रोजगार प्राप्ति एवं गांव के विकास के सम्बन्ध में प्रश्न पूछा गया। इकाई प्रतिनिधि श्री जर्नादन राय द्वारा यह अवगत कराया गया कि प्रस्तावित इकाई में लगभग 38 श्रमिक/कर्मचारियों की आवश्यकता होगी। प्रस्तावित इकाई के आस–पास के बेरोजगार लोगों को उनकी योग्यता के अनुसार रोजगार प्राप्त होगा। श्री राय द्वारा यह भी अवगत कराया गया कि प्रस्तावित परियोजना की कुल लागत रू0 380 लाख हैं। कार्पोरेट पर्यावरण जिम्मेदारी (सी0ई0आर0) कुल लागत का 2 प्रतिशत अर्थात 7.6 लाख प्रतिवर्ष रूपये की धनराशि स्थानीय प्रशासन के परामर्श एवं देख–रेख में ग्राम विकास के कार्य जैसे हैण्ड पम्प, सोलर लाईट, स्कूलों की मरम्मत, मेडिकल की सुविधा के लिए

R.O.

प्राथमिक उपचार बाक्स की सुविधा, गांव की सफाई, पीने के पानी की सुविधा, शौचालय का निर्माण, रास्ते पर पौधा रोपण करना आदि कार्यो से खर्च किया जाना प्रस्तावित है।

श्री सतीश यादव क्षेत्र पंचायत सदस्य ग्राम– पहाड़पुर द्वारा यह प्रश्न पूछा गया कि दिव्यांगों के उपर कल्याण हेतु कितना खर्च किया जायेगा। उद्योग प्रतिनिधि श्री राय द्वारा पुनः अवगत कराया गया की प्रस्तावित परियोजना की कुल लागत रू0 380 लाख हैं। कार्पोरेट पर्यावरण जिम्मेदारी (सी0ई0आर0) कुल लागत का 2 प्रतिशत अर्थात 7.6 लाख प्रतिवर्ष रूपये की धनराशि आस–पास के क्षेत्र में खर्च किया जायेगा।

श्री राजेश राय, ग्राम– मीरापुर, जनपद– देवरिया द्वारा यह जिज्ञासा की गयी कि प्रस्तावित इकाई के सम्बन्ध में हम लोगों को पर्याप्त जानकारी प्राप्त होने के पश्चात् एवं इकाई के द्वारा कहा पर और किस मद में पैसा खर्च किया जायेगा, इसकी जानकारी कैसे प्राप्त होगी। इकाई प्रतिनिधि श्री राय द्वारा अवगत कराया गया कि सी0एस0आर0 माध्यम से आवश्यकतानुसार सभी कार्य जिलाधिकारी महोदय की अनुमति/देख–रेख में किये जायेंगे।

श्री सर्वेश कुमार राय, ग्राम– भगवानंपुर, जनपद– देवरिया द्वारा अपना मद रखते हुए यह अवगत काया गया कि प्रस्तावित इकाई के लगने से मुझे एवं आस–पास के लोगों को आपत्ति नहीं है तथा इकाई के लगने से आस–पास के लोगों रोजगार के अवसर प्राप्त होंगे।

श्री बसंत यादव, ग्राम– पहाड़पुर, जनपद– देवरिया द्वारा कि परियोजना से गांव के विकास और नौजवानों को क्या लाभ होगा। श्री राय द्वारा यह उत्तर दिया गया कि 38 से 40 लोगों को योग्यतानुसार नौकरी पर रखा जायेगा एवं सी0एस0आर0 के माध्यम से गांव के विकास में खर्च किया जायेगा।

श्री आलोक चन्द, ग्राम– जिगनी बाजार, जनपद– देवरिया द्वारा यह अवगत कराया गया की प्रस्तावित इकाई के लगने से हम सभी सहमत है एवं मुझे कोई आपत्ति नहीं है।

उद्योग के परामर्शी एवं प्रोजेक्ट प्रोपेनेन्ट द्वारा उद्योग स्थापित के उपरान्त पर्यावरणीय घटकों पर पड़ने वाले प्रभावों के सम्बन्ध में अपना पक्ष प्रस्तुत करने उपरान्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई पैनल के अध्यक्ष अपर जिलाधिकारी (वि0/रा0), देवरिया द्वारा उद्योग के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभाव के बारे में अपना अभिमत व्यक्त करने हेतु अनुरोध किया गया। अपर जिलाधिकारी (वि0/रा0) द्वारा उपस्थित जन समुदाय को तत्क्रम में अवगत कराया गया। तत्पश्चात क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा उपस्थित जन समुदाय को लोक सुनवाई में उपस्थित होने हेतु धन्यवाद ज्ञापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही के समापन की घोषणा की गयी।

15-4-2021

(पंकज यादव)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
गोरखपुर

15/04/2021

(उमेश कुमार मंगला)
अपर जिलाधिकारी (वि0/रा0)
जनपद देवरिया
(उमेश कुमार मंगला)
अपर जिलाधिकारी (वि०/रा०)
देवरिया

TC

Annexure-2

12

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :16/12/2021 To 15/12/2026

Ref No. - 145008/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2021 **Dated:- 05/01/2022**

To ,

Shri AMARESH KUMAR RAI
M/s MS JKN PURVANCHAL CBWTF WORKS
Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria, (UP)
DEORIA

Sub : **Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.**

Please refer to your Application Form No.- 14428104 dated - 16/12/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :
A- Site along with geo-coordinates : 26038'33.06"N83044'56.75"E
B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	**Raw Material Unit Name**	**Raw Material Quantity**
NA	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	**Product Quantity**
Common Bio-Medical Waste Treatment Facility	150

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	**Unit Name**	**Licence Product Capacity**	**Install Product Capacity**
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	**Name of Source**	**Quantity (KL/D)**
Ground Water (within premises)	Borewell	10.0

3. Quantity of effluent (In KLD) :

TRUE COPY

Effluent Details	
Source Consumption	**Quantity (KL/D)**
Domestic	2.0
Others/Washing)	8.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	**Consumption(tpd/kld)**	**Use**

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 15/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, I974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE of M/s JKN PURVANCHAL CBWTF WORKS is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra no-1006, Village-Pahadpur, Post-Gotha Rasoolpur, District-Deoria.

2. This CTE is valid for common facility for Bio medical waste treatment through double chambered Incinerator 250 Kg/Hr, Autoclave 850 Kg/batch, Shredder 150 Kg/Hr, Chemical disinfected tank 1500 liter/batch, Sharp pit-200 liter and Ash pit-10 Cu.m as proposed.

3. The CBWTF shall comply the conditions mentioned in the Environmental Clearance under the Environment (Protection) Act, 1986 issued vide SEIAA letter dated 03.12.2021.

4. CBWTF shall install necessary APCS like venturi scrubber, 30 meter high stack for controlling the emissions from incinerators.

5. CBWTF shall strictly comply with the CPCB guidelines for setting up the Common Bio Medical Waste Treatment Facility.

6. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent and domestic effluent shall be treated through septic tank.

7. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.

8. CBWTF shall comply with the emission Standard for treatment and disposal of Biomedical waste by incineration as per Schedule-II of BMW Rules 2016.

9. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.

10. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.

11. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.

12. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.

13. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.

14. The proponent shall submit adequacy of proposed Water Pollution Control System and Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.

15. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

16. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

17. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

18. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

19. The CBWTF shall obtain the CGWA permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.

20. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

15

21. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.

22. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

23. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.

24. Onsite emergency plan approved by the competent authority shall be submitted to board.

25. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 32 KVA for use of backup power.

26. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.

27. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.

28. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.

29. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.

30. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.

31. CBWTF shall comply with the relevant provisions of Environmental Laws.

32. To ensure the compliance of CTE condition from 1 to 31 a Bank Guarantee of Rupees 2,50,000/- (Two Lacs Fifty Thousand only) in the prescribed format shall be submitted to the Board within 15 days, otherwise this CTE will be automatically revoked.

33. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/02/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAM KUMAR SINGH

Chief Environmental Officer, Circle-6

Dated:- 05/01/2022

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR SINGH

Chief Environmental Officer, Circle-6

TRUE COPY

16

Appeal No. 6 of 2022 Prabhakar Rai Vs Union of India

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: kdev.abhishek@gmail.com

Date: Thursday, August 11, 2022 at 03:44 PM GMT+5:30

Sir,

Please find attached the Reply Affidavit on behalf of U.P. Pollution Control Board in the matter of Appeal No. 6 of 2022 Prabhakar Rai Vs Union of India

With Regards,

(PRADEEP MISRA)

SKM_28722081103470.pdf
1.3MB